

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL SINGLE BENCH

ITEM No. 104
TA (Co. Act)-41(PB)/2023

IN THE MATTER OF:

Sanjeev Arora	...	Petitioner/Applicant
Vs.		
State Bank of India	...	Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 26.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Sumit Singh Gahlot, adv.
For the Respondent : None

ORDER

Ld. Counsel for the Applicant appeared through VC and stated that the affidavit of service along with proof of service had been filed.

None appears on behalf of the Respondent.

One more opportunity is granted to the Respondent i.e. State Bank of India to appear.

List the matter again **on 10.05.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT